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SHRI RAJ BAHADUR: Sir, I lay the statement on the Table. [See Appendix XXXVIII, Annexure No. 28.]

## MESSAGE FROM THE PRESIDENT

MR CHAIRMAN: I have to inform Members that the following message has been received from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Rajya Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th April, 1962."

REFERENCE TO A REPORT ON PROCEEDINGS OF THE HOUSE IN "MURASOLI"

BHUPESH GUPTA (West Shri Bengal) Sir, I wish to draw your attention to a matter of rather some great importance to this House and to me personally. A report appeared in the "Murasoli", DMK paper of the 5th, edited by Mr Karunanidhi, the Deputy Leader of the D.MK in the Madras Legislature Party of my speech in this House on the President's Address In that issue of the paper it is said. Is he a Communist leader or a gconda leader?' Then it is said that 'when he got his applause from the House his blind fury overpowering him he spoke like a goonda leader This is how the Communist leader, Bhupesh Gupta, spoke, like the Razakar leader, Kassim Rizvi' Then a cartoon is given in which I and the Congressmen are shown as goondas. The Congressmen can look after themselves but here I find I am shown as an aggressive goanda I am a very humble man, you see, but here an aggressive goonda is shown and Mr Annadurai is standing here like a saint. The paper naturally wants to provoke the supporters of the DM.K

against me and others who stand against separatism. Do you think such phrases like 'goonda leader', 'Razakar leader' and so on should be used?

I cherish the freedom of the Press more than I cherish my personal position as a Member of this House. Even so, I would like to draw the attention of this House to this question of highly provocative publication in the Press They can criticise me in any way they like

DIWAN CHAMAN LALL (Punjab):. Is 1 not a matter of privilege?

SHRI BHUPESH GUPTA: He calls me a goonda If I were touchy like Acharya Kripalani I think this case comes easily under breach of privlege and that paper can be hauled up. I would not like that because I wish to make my position and that of my party clear. I would not like freedom of the Press to be tampered with even if the D.MK, leader exceeds his privilege in this manner Even so, I would say that you should take note of it and see what should be done I do not want to punish but I think you will make the opinion of the House known at least to the country that even if we criticise such people it is open to them to criticise us in whatever manner they like but certainly it is not a right thing, when criticise the separatism of the DMK for them to call me a goonda or a Razakar leader and instigate the DMK followers against me and others in this manner. It is a gross breach of privilege. However, I would' not bring a privilege motion here but I would like that the opinion of the House should be made known. Mr Annadurai in his speeches was telling that the Prime Minister was very mild on his demand for separation and that he noted support for it in the House when he spoke. All these things are rather fantastic falsehood I can never think of the Prime Minister being in any way in support of separation nor is it a fact that the House expressed directly or indirectly

2281 any support to the fantastic speech of Mr. Annadurai when he demanded separation. This is what is going on and I think you will take note of it. But I am not bringing a motion of privilege because I think the privilege of the Press is much more honourable and more to be cherished than the privilege of a humble Member like me. None the less I place it in the possession of the House.

SHRI A. B. VAJPAYEE (Uttar Pradesh): May I seek a clarification? Under what rule has my hon, friend, Mr. Bhupesh Gupta, referred this matter to the House? There is a clear contradiction in his speech. this is a matter of breach of privilege or it is not. Under what rule are we going to discuss this matter?

SHRI BHUPESH GUPTA: He is a new Member. He should have known about the motion of privilege against "Blitz", a motion that was

SHRI A. B. VAJPAYEE: I joined the motion but there is no formal motion here.

SHRI BHUPESH GUPTA: The rule is-here is a question of breach of privilege-according to our House to which you are a newcomer

A. B. VAJPAYEE: You address the Chair.

## (Interruptions.)

SHRI BHUPESH GUPTA: I tell you. here is the generosity of the Communist Party. We do not raise it as a matter of privilege although according to the case law and the precedent laid down by the other House, this comes right under it. Even so, I want that these people should be told how they should behave. Are you satisfied, Mr. Vajpayee?

SHRI B. K. P. SINHA (Bihar); Now that this matter has been brought to your notice and to the notice of the House, it should be referred to the Committee of Privileges. It is not a question of breach of privilege vis-avis Mr. Bhupesh Gupta, but it is a question of breach of the privilege of the House. And the practice in other democratic countries in this respect has been that some senior Member of the House, preferably the Leader of the House, moves a motion and thereupon such matters are referred to the Privileges Committee Mr. Bhupesh Gupta may try to be generous but this may be taken as a precedent for the future. So, I would request you, Sir, to refer this matter to the Committee of Privileges.

SHRI BHUPESH GUPTA: I have got a copy of the paper and the translation. Here is the paper and here is the translation. I can lay it on the Table.

MR. CHAIRMAN: In what language is it?

SHRI BHUPESH GUPTA: 'This 's in the great Tamil language. The great Tamil people are maligned by Annadurai by making this demand for separation

Mr. CHAIRMAN: That will do.

## CIRCULATION OF PAPERS TO MEMBERS OF THE HOUSE

श्री बिमलक्मार मन्नालालजी चौरडिया (मध्य प्रदेश): माननीय सभापति महोदय, मैं सदन के सामने यह निवेदन करना चाहता हं कि जो हमारे रेलवे मंत्री महोदय ने Demands for Grants for Expenditure of the Central Government on Railways for 1962-63 पेश किया उसपे लोक सभा के ग्रन्दर उन्होंने एक ग्रडेंडम पेश किया था ग्रौर के'रिजेंडम भी पेश किया था। व दोनों चीजें उन्होंने वहा पर पेश की, किन्तु यहां पर पेश नहीं की। इतना ही नहीं, जो १० लाख ३७ हजार रुपये का फर्क है, वह भी उसमें है। इसके